C-925294/ (Gist 24/10/19

## (TO BE PUBLISHED IN PART IV OF THE DELHI GAZETTE EXTRAORDINARY) GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI FINANCE (REVENUE-1) DEPARTMENT DELHI SACHIVALAYA, I.P. ESTATE: NEW DELHI-110 002

## No. F.3(74)/Fin (Rev-I)/2019-20/ DS-VI/ 498

5-15

22/10/18 Dated:

Notification No 07/2019- State Tax (Rate)

No. F.3 (74)/Fin(Rev-I)/2019-20/- In exercise of the powers conferred by subsection (4) of section 9 of the Delhi Goods and Services Tax Act, 2017 (03 of 2017),the Lt. Governor of National Capital Territory of Delhi, on the recommendations of the Council, hereby notifies that the registered person specified in column (3) of the table below, shall in respect of supply of goods or services or both specified in column (2) of the Table below, received from an unregistered supplier shall pay tax on reverse charge basis as recipient of such goods or services or both, namely:-

## Table

( Y/				
	SI.	Category of supply of goods and services	Recipient	of
SC(P)	No	a segurate of	goods	and
			services	
1.10	(1)	(2)	(3)	
A 301	5	Supply of such goods and services or both [other than	Promoter.	
Vo & Ce	K.	services by way of grant of development rights, long		
11 Garr		term lease of land (against upfront payment in the form		
WHAY ?		of premium, salami, development charges etc.) or FSI		
1. 1.		(including additional FSI)] which constitute the shortfall		
Achiller Ability		from the minimum value of goods or services or both		
pelouper of		required to be purchased by a promoter for		
1		construction of project, in a financial year (or part of		
2		the financial year till the date of issuance of completion		
		certificate or first occupation, whichever is earlier) as		
	gue	prescribed in notification No. 11/ 2017- State Tax (Rate),		
	10	dated 30 <sup>th</sup> June, 2017, at items (i), (ia), (ib), (ic) and (id)		
478-8 29	por	against serial No. (3), published in Gazette of Delhi vide		
		number No. F.3 (15)/Fin (Rev-I)/2017-18/DS-VI/381, dated the		
29-1079 20210		30 <sup>th</sup> June, 2017, as amended.		
29-1079 451/ACTT/POLICH	2	Cement falling in chapter heading 2523 in the first	Promoter.	
25/10/1		schedule to the Customs Tariff Act, 1975 (51 of		
1. 5		1975)which constitute the shortfall from the minimum		
repoling		value of goods or services or both required to be		
118 50 1		purchased by a promoter for construction of project, in		
94/10/19		A States II		
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		V		

	a financial year (or part of the financial year till the date of issuance of completion certificate or first occupation, whichever is earlier) as prescribed in notification No. 11/ 2017- State Tax (Rate), dated 30 <sup>th</sup> June, 2017, at items (i), (ia), (ib), (ic) and (id) against serial No. (3), published in Gazette of Delhi vide number No. F.3 (15)/Fin (Rev-I)/2017-18/DS-VI/ 381, dated the 30 <sup>th</sup> June, 2017, as amended.	
3	Capital goods falling under any chapter in the first schedule to the Customs Tariff Act, 1975 (51 of 1975) supplied to a promoter for construction of a project on which tax is payable or paid at the rate prescribed for items (i), (ia), (ib), (ic) and (id) against serial number 3 in the Table, in notification No. 11/ 2017- State Tax (Rate), dated 30 <sup>th</sup> June, 2017, published in Gazette of Delhi <i>vide</i> number No. F.3 (15)/Fin (Rev-I)/2017-18/DS-VI/381, dated the 30 <sup>th</sup> June, 2017, as amended.	Promoter

Explanation. - For the purpose of this notification, -

(i) the term "promoter" shall have the same meaning as assigned to it in clause (zk) of section 2 of the Real Estate (Regulation and Development) Act, 2016 (16 of 2016);

(ii) "project" shall mean a Real Estate Project (REP) or a Residential Real Estate Project (RREP);

(iii) the term "Real Estate Project (REP)" shall have the same meaning as assigned to it in clause (zn) of section 2 of the Real Estate (Regulation and Development) Act, 2016 (16 of 2016);

(iv) "Residential Real Estate Project (RREP)" shall mean a REP in which the carpet area of the commercial apartments is not more than 15 per cent.of the total carpet area of all the apartments in the REP.

(v) the term "floor space index (FSI)" shall mean the ratio of a building's total floor area (gross floor area) to the size of the piece of land upon which it is built.

2. This notification shall come into force with effect from the1<sup>st</sup> of April, 2019.

By order and in the name of the Lt. Governor of the National Capital Territory of Delhi,

(A.K. Singh) Dy. Secretary VI (Finance)

## No. F.3 (74)/Fin (Rev-I)/2019-20/ DS-VI/ 498

Dated: 2/10/15

Copy forwarded for information to:-

- 1. The Addl. Chief Secretary (Finance), Government of NCT of Delhi, Delhi Sachivalaya, I.P. Estate, New Delhi
- 2. The Principal Secretary (GAD), Government of NCT of Delhi with the request to publish the notification in Delhi Gazette Part-IV (Extraordinary) in today's date.
- 3. The Principal Secretary to the Hon'ble Lieutenant Governor, Delhi
- 4. The Additional Secretary to the Hon'ble Chief Minister, Government of NCT of Delhi, Delhi Sachivalaya, I.P Estate, New Delhi
- 5. The Secretary to Finance Minister, Govt. of NCT of Delhi, Delhi Sachivalaya, I.P. Estate, New Delhi
- 6. The P.A. to the Leader of Opposition, 29, Delhi Legislative Assembly, / Old Secretariat, Delhi.
  - The Commissioner, State Tax, Delhi, Vyapar Bhawan, I.P. Estate, New Delhi.
- 8. The Additional Secretary (Law), Government of NCT of Delhi, Delhi Sachivalaya, I.P. Estate, New Delhi
- 9. OSD to Chief Secretary, Government of NCT of Delhi, Delhi Sachivalaya, I.P. Estate, New Delhi.
- 10. Guard File.
- 11. Website.

(A.K. Singh) Dy. Secretary VI (Finance)